## GOVERNMENT OF INDIA MINISTRY OF POWER

# LOK SABHA UNSTARRED QUESTION NO.1382 TO BE ANSWERED ON 26.07.2018

### SUPER CRITICAL THERMAL POWER PROJECT IN MAHARASHTRA

#### **1382. SHRIMATI RAKSHATAI KHADSE:**

Will the Minister of POWER be pleased to state:

(a) whether the Government through BHEL proposed a super critical thermal power project to be established in Maharashtra;

(b) if so, the details of the project and the location identified for the purpose; and

(c) whether the Government has chalked out the schedule for the establishment of this thermal power project and if so, the details thereof?

## ANSWER

# THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER AND NEW & RENEWABLE ENERGY

(SHRI R. K. SINGH)

(a) to (c): As per Section 7 of the Electricity Act 2003, any generating company may establish, operate and maintain a generating station without obtaining a license/permission under this Act, if it complies with the technical standards relating to connectivity with the gird. Accordingly, sanction of the Government is not required for setting up of thermal power projects.

However, as per information available with Central Electricity Authority (CEA), Maharashtra Power Generation Corporation Limited (MAHAGENCO) has awarded a Super Critical thermal power plant of 660 MW to BHEL at Bhusawal, Maharashtra.

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